



**Reserve Bank of India**  
**Department of Statistics and Information Management**  
(International Investment Position Division)  
**Survey of Foreign Collaboration in Indian Industry**  
**Reference Period: 2023-24 to 2024-25**

**Survey Year:** 2025

**Reference Period:** 2023-24 to 2024-25

**Read the Instruction carefully before filling the form**

***Go to 'Instruction' >>***

**RESERVE BANK OF INDIA**  
**Department of Statistics and Information Management**  
**(International Investment Position Division)**

*Survey of Foreign Collaboration in Indian Industry*  
*Reference Period: April - March: 2023-24 to 2024-25*

The completed survey schedule should be e-mailed to [fcs@rbi.org.in](mailto:fcs@rbi.org.in) by **July 15, 2025**  
For any query / clarification, kindly contact our helpdesk at:

Tel: (022) - 2657 8510 / 8293  
e-mail: [fcsquery@rbi.org.in](mailto:fcsquery@rbi.org.in)

**Postal Address:**

The Director  
International Investment Position Division  
Department of Statistics and Information Management  
Reserve Bank of India  
C-9, 5th floor, Bandra-Kurla Complex, Bandra (E)  
Mumbai - 400 051.

**Definition**

**Foreign Subsidiary:**

An Indian company is called as a **Foreign Subsidiary** if a non-resident investor owns more than 50% of the voting power/equity capital OR Where a non-resident investor and its subsidiary(s) combined own more than 50% of the voting power/equity capital of an Indian enterprise.

**Foreign Associate**

An Indian company is called as **Foreign Associate** if non-resident investor owns at least 10% and no more than 50% of the voting power/equity capital OR Where non-resident investor and its subsidiary(s) combined own at least 10% but no more than 50% of the voting power/equity capital of an Indian enterprise.

**Pure Technical Collaboration**

An Indian company is said have Pure Technical Collaboration if the company has only foreign technical collaboration and have not received any foreign direct investment.

**General Instructions:**

- 1] This Worksheet consists of two more sheets where information is to be reported
- 2] The figures to be given should correspond to the fiscal year, *viz.*, from April 1 to March 31.
- 3] For items where accurate figures cannot be furnished, reasonable estimates may be provided.
- 4] Please use separate sheet if additional space is required for furnishing information on any item(s).
- 5] Please write "N.A." against items where are not applicable.
- 6] Please write "D.N.A." against items where details are not available
- 7] Registered office of a company should send a consolidated return for all its offices in India.

**Specific Instructions for Filling-in the Survey Schedule:**

Note 1 : The information should relate to foreign currency loans directly obtained from private/official agencies abroad.

Note 2 : Please indicate payments made for imports during the year.

Note 3 : Please indicate the export receipts realised during the year.

Note 4 : Gross profits = Profits after depreciation but before providing for tax and interest.

Note 5 : Net profits = Gross profits - (Tax + Interest)

Note 6 : Total capital employed = Total assets (net of depreciation) - Accumulated losses

Note 7 : Net worth = Paid up capital + Free reserves & surplus

Note 8 : Examples of export Restrictive Clauses :  
(i) Total ban on exports.  
(ii) Prohibition of exports to collaborator's country.  
(iii) Prohibition of exports to countries in which the collaborator operates through branches/subsidiaries or is having similar collaboration agreement.  
(iv) Permission of collaborator for exports.  
(v) Exports only through collaborator/his agents/distributors.  
(vi) Prohibition on the use of trademarks for exports.  
(vii) Restriction on exports prices.

***Read Technical Instruction >>***

**RESERVE BANK OF INDIA**  
Department of Statistics and Information Management  
(International Investment Position Division)  
Survey of Foreign Collaboration in Indian Industry

**Revised Technical Instructions:**

***Please read the guidelines/definitions carefully before filling-in the return.***

**[Tips while filing the form:** Use *[Tab]* or *[Enter]* to navigate through the fields while filing the form.]

1. The company **must use the latest survey schedule** which is in **.xls format** without any macros.
2. The company is required to save the survey schedule in Excel 97-2003 workbook i.e. in **.xls format only**.
3. In order to save the survey schedule in .xls format, follow the below-mentioned steps:
  - a. Go to **Office Button / File → Save As → Save As type**
  - b. Select **“Excel 97-2003 Workbook”** and **Save** the survey schedule **in .xls format**.
4. The company must use the .xls format of the survey schedule provided by RBI and requested not to incorporate any macro in the survey schedule while submitting the same.
5. Please note that survey schedule submitted in any other format (other than .xls format) will be auto rejected by the system.
6. Filled-in the Excel based **FCS schedule** should be sent by email at [fcs@rbi.org.in](mailto:fcs@rbi.org.in) by **July 15, 2025**. Any other attachment should not be forwarded along with the **FCS survey** schedule.
7. After sending the filled Excel based **FCS survey** schedule to [fcs@rbi.org.in](mailto:fcs@rbi.org.in), you will receive an acknowledgement. Ensure that you have received a successful processing acknowledgement. If some error is mentioned in the acknowledgement rather than successful processing statement, then you are required to resubmit the form by rectifying the mentioned error.

***Click on below button to 'Start filling the form'***

***Start filing the form>>***

[<< Go to 'Welcome' page](#)[Go to 'Part-III' >>](#)

**RESERVE BANK OF INDIA**  
**Department of Statistics and Information Management**  
*(International Investment Position Division)*  
**Survey of Foreign Collaboration in Indian Industry**  
*Reference Period: 2023-24 to 2024-25 (April - March)*

**(To be filled in by Indian companies which has foreign capital participation or has entered into a collaboration agreement with a foreign concern)**

**PART-I**  
**Company Profile**

**Block-1: Company Profile**

**1. Company Name & Address**

- (i) Name of the Company
- (ii) CIN No. *(Given by Ministry of Corporate Affairs)*
- (iii) Registered Address


- (iv) City
- (v) State
- (vi) Pin

**2. Contact Details**

- (i) Name
- (ii) Designation
- (iii) Tel. No.
- (iv) Fax. No.
- (v) Email


**3. Type of Organisation** *(Select from List)*

Select: Organisation Type

**4. Identification of Reporting Company** *(In terms of Inward FDI)*

*(see Instructions)*

Select

**5. Economic Activity** *(Select from List)*

Select: National Industrial Classification Code (2-digit)

**PART-II**  
**Financial Particulars**

**Block-2: Information on Financial Particulars**

*(Amount in Rupees Lakhs)*

Particulars	end-March'2024	end-March'2025
<b>1. Total equity capital (paid-up)</b>		
<b>2. Foreign participation in equity capital (2(a) + 2(b))</b>	<b>0.00</b>	<b>0.00</b>
(2a) Foreign equity (10% and above equity holding) investment at face value		
(2b) Foreign equity (below 10% equity holding) investment at face value		

**Block-3: Amount of Equity shares issued to foreign collaborator during the reference period**

(Amount in Rupees Lakhs)

Name of foreign collaborator	Name of the Country	2023-24	2024-25
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country	31313.00	1313.00
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		

**Block-4: Loans/Grants obtained from Foreign Collaborators during the reference period**

(Amount in Rupees Lakhs)

Name of foreign collaborator	Name of the Country	2023-24	2024-25
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		

**Block-5: Interest on and Repayments of Foreign Currency Loans (see note 1)**

(Amount in Rupees Lakhs)

Particulars	2023-24	2024-25
1. Interest on foreign currency loans remitted during the year		
2. Fresh loans availed during the year		
3. Loans repaid during the year		
4. Foreign currency loans outstanding(end-March)		

**Block-6: Remittances to foreign collaborator(s) (country-wise)**

(Amount in Rupees Lakhs)

6(a) Know-how Fee (for consultancy /Technology transfer)			
Name of foreign collaborator	Name of the Country	2023-24	2024-25
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country	3131.00	
4	Select: Country	21212.00	31313.00
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		
11	Select: Country		
12	Select: Country		
13	Select: Country		
14	Select: Country		
15	Select: Country		
16	Select: Country		
17	Select: Country		
18	Select: Country		

19	Select: Country		
20	Select: Country		
<b>Total</b>		<b>24343.00</b>	<b>31313.00</b>

*(Amount in Rupees Lakhs)*

**6(b) Royalty**

	<b>Name of foreign collaborator</b>	<b>Name of the Country</b>	<b>2023-24</b>	<b>2024-25</b>
1	(Name of foreign collaborator)	Select: Country		
2		Select: Country		
3		Select: Country		
4		Select: Country		
5		Select: Country		
6		Select: Country		
7		Select: Country		
8		Select: Country		
9		Select: Country		
10		Select: Country		
11		Select: Country		
12		Select: Country		
13		Select: Country		
14		Select: Country		
15		Select: Country		
16		Select: Country		
17		Select: Country		
18		Select: Country		
19		Select: Country		
20		Select: Country		
21		Select: Country		
22		Select: Country		
23		Select: Country		
24		Select: Country		
25		Select: Country		
26		Select: Country		
27		Select: Country		
28		Select: Country		
29		Select: Country		
30		Select: Country		
<b>Total</b>		<b>0.00</b>	<b>0.00</b>	

*(Amount in Rupees Lakhs)*

**6(c) Payments made for use of Brand-name and Trade-mark**

	<b>Name of foreign collaborator</b>	<b>Name of the Country</b>	<b>2023-24</b>	<b>2024-25</b>
1	(Name of foreign collaborator)	Select: Country		
2		Select: Country		
3		Select: Country		
4		Select: Country		
5		Select: Country		
6		Select: Country		
7		Select: Country		
8		Select: Country		
9		Select: Country		
10		Select: Country		
<b>Total</b>		<b>0.00</b>	<b>0.00</b>	

(Amount in Rupees Lakhs)

## 6(d ) Dividend

Name of foreign collaborator	Name of the Country	2023-24	2024-25
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		
<b>Total</b>		<b>0.00</b>	<b>0.00</b>

(Amount in Rupees Lakhs)

## 6(e) Others (Please specify)

Name of foreign collaborator	Name of the Country	2023-24	2024-25
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		
11	Select: Country		
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47	Select: Country		
48	Select: Country		
49	Select: Country		
50	Select: Country		
51	Select: Country		
52	Select: Country		
53	Select: Country		
54	Select: Country		
55	Select: Country		
56	Select: Country		
57	Select: Country		
58	Select: Country		
59	Select: Country		
60	Select: Country		
<b>Total</b>		<b>0.00</b>	<b>0.00</b>

#### Block-7: Import and Export during the period *(see Note 2 and Note 3)*

(Amount in Rupees Lakhs)

Imports	2023-24	2024-25
7.1 Total value of imports (on c.i.f basis) <i>(see Note 2)</i>		
<i>Of which:</i>		
7.1.1 Imports from foreign parent/associate/collaborator		
7.1.2 Imports under collaboration arrangement		
	₹	₹
Exports	2023-24	2024-25
7.2 Total Value of export (on f.o.b basis) <i>(see Note 3)</i>	<b>0.00</b>	<b>0.00</b>
<i>7.2.1 Export of goods, Of which:</i>		
7.2.1.1 Export of goods produced under foreign collaboration agreements		
7.2.1.2 Exports to/on behalf of/through foreign collaborator/associate		
<i>7.2.2 Export of services and other foreign exchange earnings , Of which:</i>		
7.2.2.1 Exports to foreign collaborator/associate		

#### Block-8: *Information on financial particulars* during the period

(Amount in Rupees Lakhs)

Items	2023-24	2024-25
8.1 Total Sales		
8.2 Gross profits <i>(see Note 4)</i>		
8.3 Net profits <i>(see Note 5)</i>		
8.4 Total Distributed profits (equity & preference dividend)		
8.5 Total capital employed <i>(see Note 6)</i>		
8.6 Net worth <i>(see Note 7)</i>		

#### Block-9: *Distribution of Expenditure* during the period

(Amount in Rupees Lakhs)

Items	2023-24	2024-25
<i>Of which:</i>		
9.1 Cost of raw material used (for manufacturing companies)		
9.2 Compensation to employees		
9.3 Research & Development (R&D) Expenditure		

#### Block-10: *Distribution of Share in R&D Expenditure* during the period

Items	2023-24	2024-25
<i>Of which:</i>		
10.1 R & D due to foreign collaborations (%)		
10.2 Adaptation/upgradation/ absorption of product/ process technology received under collaboration (%)		
10.3 Development of new product (process)/ modification (%)		
10.4 Outsourced Research (%)		

(Please provide details of Foreign Collaboration Agreement(s) in Part-III Sheet)

[Go to 'Part-III' >>](#)

[<< Go to 'Part-I and II'](#) **Part-III** [Go to 'Declaration' >>](#) **Block-11: Details of Foreign Collaboration Agreement(s) in force during the****2023-24 and 2024-25 (April - March)**

11(a) Whether your Company has foreign technical collaboration agreements during the reference period

11(b) Total Number of foreign technical collaboration agreements during the reference period

**Agreement-1**

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

8a) Rate of royalty, if any *(in %)*8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable	
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9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees	
----------------------------------	--

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select	
--------	--

10b) *If Yes, please Specify.*11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select	
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11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions	
----------------------------	--

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select	
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**Agreement-2**

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

8a) Rate of royalty, if any *(in %)*8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable	
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9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees	
----------------------------------	--

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

### Agreement-3

1. Name of the Foreign Collaborator	Select: Country
2. Country of the Foreign Collaborator (select option)	Select
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select: Type of Agreement
4. Type of Collaboration Agreement (select option)	Years:      No. of Years      Months:      Months
5. Month of first approval of collaboration agreement (mm/yyyy)	Select: Type of Asset
6. Total Period of agreement (in case of technical collaboration)	
7. Type of assets transferred (select option)	
8a) Rate of royalty, if any (in %)	Select: Royalty Payable
8b) How is the Royalty payable? (select option)	
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	Select: Lump Sum/ Technical Fees
9b) How is Lump-sum/ Technical fees payable? (select option)	
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

### Agreement-4

1. Name of the Foreign Collaborator	Select: Country
2. Country of the Foreign Collaborator (select option)	Select
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select: Type of Agreement
4. Type of Collaboration Agreement (select option)	Years:      No. of Years      Months:      Months
5. Month of first approval of collaboration agreement (mm/yyyy)	Select: Type of Asset
6. Total Period of agreement (in case of technical collaboration)	
7. Type of assets transferred (select option)	
8a) Rate of royalty, if any (in %)	

8b) How is the Royalty payable? <i>(select option)</i>	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, <i>(Rs lakhs)</i>	
9b) How is Lump-sum/ Technical fees payable? <i>(select option)</i>	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) <i>If Yes, please Specify.</i>	
11a) Whether there are any export restrictive clauses in the agreement <i>(see Note 8)</i> ?	Select
11b) <i>If Yes, please Specify.</i>	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

#### Agreement-5

1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator <i>(select option)</i>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? <i>(for technical collaboration)</i>	Select
4. Type of Collaboration Agreement <i>(select option)</i>	Select: Type of Agreement
5. Month of first approval of collaboration agreement <i>(mm/yyyy)</i>	Years:      No. of Years      Months:      Months
6. Total Period of agreement <i>(in case of technical collaboration)</i>	Select: Type of Asset
7. Type of assets transferred <i>(select option)</i>	
8a) Rate of royalty, if any <i>(in %)</i>	
8b) How is the Royalty payable? <i>(select option)</i>	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, <i>(Rs lakhs)</i>	
9b) How is Lump-sum/ Technical fees payable? <i>(select option)</i>	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) <i>If Yes, please Specify.</i>	
11a) Whether there are any export restrictive clauses in the agreement <i>(see Note 8)</i> ?	Select
11b) <i>If Yes, please Specify.</i>	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

#### Agreement-6

1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator <i>(select option)</i>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? <i>(for technical collaboration)</i>	Select
4. Type of Collaboration Agreement <i>(select option)</i>	Select: Type of Agreement

5. Month of first approval of collaboration agreement (*mm/yyyy*)  
 6. Total Period of agreement (*in case of technical collaboration*)  
 7. Type of assets transferred (*select option*)

8a) Rate of royalty, if any (*in %*)  
 8b) How is the Royalty payable? (*select option*)

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)  
 9b) How is Lump-sum/ Technical fees payable? (*select option*)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  
 10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Years:	No. of Years	Months:	Months
Select: Type of Asset			

Select: Royalty Payable			
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Select: Lump Sum/ Technical Fees			
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Select			
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Select			
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Select: Other Restrictions			
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Select			
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### Agreement-7

1. Name of the Foreign Collaborator  
 2. Country of the Foreign Collaborator (*select option*)  
 3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)  
 4. Type of Collaboration Agreement (*select option*)  
 5. Month of first approval of collaboration agreement (*mm/yyyy*)  
 6. Total Period of agreement (*in case of technical collaboration*)  
 7. Type of assets transferred (*select option*)

8a) Rate of royalty, if any (*in %*)  
 8b) How is the Royalty payable? (*select option*)

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)  
 9b) How is Lump-sum/ Technical fees payable? (*select option*)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  
 10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator  
 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Country			
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Select			
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Select: Type of Agreement			
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Years:	No. of Years	Months:	Months
Select: Type of Asset			

Select: Royalty Payable			
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Select: Lump Sum/ Technical Fees			
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Select			
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Select			
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Select: Other Restrictions			
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Select			
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### Agreement-8

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator (*select option*)
3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)
4. Type of Collaboration Agreement (*select option*)
5. Month of first approval of collaboration agreement (*mm/yyyy*)
6. Total Period of agreement (*in case of technical collaboration*)
7. Type of assets transferred (*select option*)

- 8a) Rate of royalty, if any (*in %*)
- 8b) How is the Royalty payable? (*select option*)

- 9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)
- 9b) How is Lump-sum/ Technical fees payable? (*select option*)

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

- 11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?
- 11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

Select: Royalty Payable			
Select			
Select: Lump Sum/ Technical Fees			

Select			
Select			

Select			
Select			

Select: Other Restrictions			
Select			

### Agreement-9

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator (*select option*)
3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)
4. Type of Collaboration Agreement (*select option*)
5. Month of first approval of collaboration agreement (*mm/yyyy*)
6. Total Period of agreement (*in case of technical collaboration*)
7. Type of assets transferred (*select option*)

- 8a) Rate of royalty, if any (*in %*)
- 8b) How is the Royalty payable? (*select option*)

- 9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)
- 9b) How is Lump-sum/ Technical fees payable? (*select option*)

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

- 11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?
- 11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

Select: Royalty Payable			
Select			
Select: Lump Sum/ Technical Fees			

Select			
Select			

Select			
Select: Other Restrictions			

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

### Agreement-10

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator (*select option*)
3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)
4. Type of Collaboration Agreement (*select option*)
5. Month of first approval of collaboration agreement (*mm/yyyy*)
6. Total Period of agreement (*in case of technical collaboration*)
7. Type of assets transferred (*select option*)

8a) Rate of royalty, if any (*in %*)

8b) How is the Royalty payable? (*select option*)

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)

9b) How is Lump-sum/ Technical fees payable? (*select option*)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

Select: Royalty Payable

Select: Lump Sum/ Technical Fees

Select

Select

Select: Other Restrictions

Select

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator (*select option*)

3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)

4. Type of Collaboration Agreement (*select option*)

5. Month of first approval of collaboration agreement (*mm/yyyy*)

6. Total Period of agreement (*in case of technical collaboration*)

7. Type of assets transferred (*select option*)

8a) Rate of royalty, if any (*in %*)

8b) How is the Royalty payable? (*select option*)

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)

9b) How is Lump-sum/ Technical fees payable? (*select option*)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

Select: Royalty Payable

Select: Lump Sum/ Technical Fees

Select

Select

11b) If Yes, please Specify.

Select: Other Restrictions

Select

12. Other restrictions imposed by Foreign Collaborator  
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

### Agreement-12

1. Name of the Foreign Collaborator  
2. Country of the Foreign Collaborator (*select option*)  
3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)  
4. Type of Collaboration Agreement (*select option*)  
5. Month of first approval of collaboration agreement (*mm/yyyy*)  
6. Total Period of agreement (*in case of technical collaboration*)  
7. Type of assets transferred (*select option*)

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

8a) Rate of royalty, if any (*in %*)

8b) How is the Royalty payable? (*select option*)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)

9b) How is Lump-sum/ Technical fees payable? (*select option*)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

Select

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator  
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

1. Name of the Foreign Collaborator  
2. Country of the Foreign Collaborator (*select option*)  
3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)  
4. Type of Collaboration Agreement (*select option*)  
5. Month of first approval of collaboration agreement (*mm/yyyy*)  
6. Total Period of agreement (*in case of technical collaboration*)  
7. Type of assets transferred (*select option*)

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

8a) Rate of royalty, if any (*in %*)

8b) How is the Royalty payable? (*select option*)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)

9b) How is Lump-sum/ Technical fees payable? (*select option*)

Select: Lump Sum/ Technical Fees

### Agreement-13

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

#### Agreement-14

1. Name of the Foreign Collaborator	Select: Country
2. Country of the Foreign Collaborator (select option)	Select
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select: Type of Agreement
4. Type of Collaboration Agreement (select option)	Years:      No. of Years      Months:      Months
5. Month of first approval of collaboration agreement (mm/yyyy)	Select: Type of Asset
6. Total Period of agreement (in case of technical collaboration)	
7. Type of assets transferred (select option)	
8a) Rate of royalty, if any (in %)	Select: Royalty Payable
8b) How is the Royalty payable? (select option)	
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	Select: Lump Sum/ Technical Fees
9b) How is Lump-sum/ Technical fees payable? (select option)	
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

#### Agreement-15

1. Name of the Foreign Collaborator	Select: Country
2. Country of the Foreign Collaborator (select option)	Select
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select: Type of Agreement
4. Type of Collaboration Agreement (select option)	Years:      No. of Years      Months:      Months
5. Month of first approval of collaboration agreement (mm/yyyy)	Select: Type of Asset
6. Total Period of agreement (in case of technical collaboration)	
7. Type of assets transferred (select option)	
8a) Rate of royalty, if any (in %)	

8b) How is the Royalty payable? <i>(select option)</i>	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, <i>(Rs lakhs)</i>	
9b) How is Lump-sum/ Technical fees payable? <i>(select option)</i>	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) <i>If Yes, please Specify.</i>	
11a) Whether there are any export restrictive clauses in the agreement <i>(see Note 8)</i> ?	Select
11b) <i>If Yes, please Specify.</i>	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

### Agreement-16

1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator <i>(select option)</i>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? <i>(for technical collaboration)</i>	Select
4. Type of Collaboration Agreement <i>(select option)</i>	Select: Type of Agreement
5. Month of first approval of collaboration agreement <i>(mm/yyyy)</i>	Years:      No. of Years      Months:      Months
6. Total Period of agreement <i>(in case of technical collaboration)</i>	Select: Type of Asset
7. Type of assets transferred <i>(select option)</i>	
8a) Rate of royalty, if any <i>(in %)</i>	
8b) How is the Royalty payable? <i>(select option)</i>	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, <i>(Rs lakhs)</i>	
9b) How is Lump-sum/ Technical fees payable? <i>(select option)</i>	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) <i>If Yes, please Specify.</i>	
11a) Whether there are any export restrictive clauses in the agreement <i>(see Note 8)</i> ?	Select
11b) <i>If Yes, please Specify.</i>	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

### Agreement-17

1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator <i>(select option)</i>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? <i>(for technical collaboration)</i>	Select
4. Type of Collaboration Agreement <i>(select option)</i>	Select: Type of Agreement

5. Month of first approval of collaboration agreement (*mm/yyyy*)  
 6. Total Period of agreement (*in case of technical collaboration*)  
 7. Type of assets transferred (*select option*)

8a) Rate of royalty, if any (*in %*)  
 8b) How is the Royalty payable? (*select option*)

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)  
 9b) How is Lump-sum/ Technical fees payable? (*select option*)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  
 10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Years:	No. of Years	Months:	Months
Select: Type of Asset			

Select: Royalty Payable			
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Select: Lump Sum/ Technical Fees			
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Select			
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Select			
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Select: Other Restrictions			
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Select			
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### Agreement-18

1. Name of the Foreign Collaborator  
 2. Country of the Foreign Collaborator (*select option*)  
 3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)  
 4. Type of Collaboration Agreement (*select option*)  
 5. Month of first approval of collaboration agreement (*mm/yyyy*)  
 6. Total Period of agreement (*in case of technical collaboration*)  
 7. Type of assets transferred (*select option*)

8a) Rate of royalty, if any (*in %*)  
 8b) How is the Royalty payable? (*select option*)

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)  
 9b) How is Lump-sum/ Technical fees payable? (*select option*)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  
 10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator  
 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Country			
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Select			
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Select: Type of Agreement			
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Years:	No. of Years	Months:	Months
Select: Type of Asset			

Select: Royalty Payable			
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Select: Lump Sum/ Technical Fees			
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Select			
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Select			
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Select: Other Restrictions			
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Select			
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### Agreement-19

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator (*select option*)
3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)
4. Type of Collaboration Agreement (*select option*)
5. Month of first approval of collaboration agreement (*mm/yyyy*)
6. Total Period of agreement (*in case of technical collaboration*)
7. Type of assets transferred (*select option*)

- 8a) Rate of royalty, if any (*in %*)
- 8b) How is the Royalty payable? (*select option*)

- 9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)
- 9b) How is Lump-sum/ Technical fees payable? (*select option*)

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

- 11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?
- 11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

Select: Royalty Payable			
Select: Lump Sum/ Technical Fees			

Select
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Select
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Select: Other Restrictions			
Select			

## Agreement-20

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator (*select option*)
3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)
4. Type of Collaboration Agreement (*select option*)
5. Month of first approval of collaboration agreement (*mm/yyyy*)
6. Total Period of agreement (*in case of technical collaboration*)
7. Type of assets transferred (*select option*)

- 8a) Rate of royalty, if any (*in %*)
- 8b) How is the Royalty payable? (*select option*)

- 9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)
- 9b) How is Lump-sum/ Technical fees payable? (*select option*)

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

- 11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?
- 11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

Select: Royalty Payable			
Select: Lump Sum/ Technical Fees			

Select
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Select
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Select: Other Restrictions			
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13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

### Agreement-21

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator (*select option*)
3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)
4. Type of Collaboration Agreement (*select option*)
5. Month of first approval of collaboration agreement (*mm/yyyy*)
6. Total Period of agreement (*in case of technical collaboration*)
7. Type of assets transferred (*select option*)

8a) Rate of royalty, if any (*in %*)

8b) How is the Royalty payable? (*select option*)

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)

9b) How is Lump-sum/ Technical fees payable? (*select option*)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

Select: Royalty Payable

Select: Lump Sum/ Technical Fees

Select

Select

Select: Other Restrictions

Select

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator (*select option*)

3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)

4. Type of Collaboration Agreement (*select option*)

5. Month of first approval of collaboration agreement (*mm/yyyy*)

6. Total Period of agreement (*in case of technical collaboration*)

7. Type of assets transferred (*select option*)

8a) Rate of royalty, if any (*in %*)

8b) How is the Royalty payable? (*select option*)

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)

9b) How is Lump-sum/ Technical fees payable? (*select option*)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

Select: Royalty Payable

Select: Lump Sum/ Technical Fees

Select

Select

11b) If Yes, please Specify.

Select: Other Restrictions

Select

12. Other restrictions imposed by Foreign Collaborator  
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

### Agreement-23

1. Name of the Foreign Collaborator  
2. Country of the Foreign Collaborator (select option)  
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)  
4. Type of Collaboration Agreement (select option)  
5. Month of first approval of collaboration agreement (mm/yyyy)  
6. Total Period of agreement (in case of technical collaboration)  
7. Type of assets transferred (select option)

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

Select

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator  
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

### Agreement-24

1. Name of the Foreign Collaborator  
2. Country of the Foreign Collaborator (select option)  
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)  
4. Type of Collaboration Agreement (select option)  
5. Month of first approval of collaboration agreement (mm/yyyy)  
6. Total Period of agreement (in case of technical collaboration)  
7. Type of assets transferred (select option)

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

### Agreement-25

1. Name of the Foreign Collaborator	Select: Country
2. Country of the Foreign Collaborator (select option)	Select
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select: Type of Agreement
4. Type of Collaboration Agreement (select option)	Years:      No. of Years      Months:      Months
5. Month of first approval of collaboration agreement (mm/yyyy)	Select: Type of Asset
6. Total Period of agreement (in case of technical collaboration)	
7. Type of assets transferred (select option)	
8a) Rate of royalty, if any (in %)	Select: Royalty Payable
8b) How is the Royalty payable? (select option)	
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	Select: Lump Sum/ Technical Fees
9b) How is Lump-sum/ Technical fees payable? (select option)	
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

### Agreement-26

1. Name of the Foreign Collaborator	Select: Country
2. Country of the Foreign Collaborator (select option)	Select
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select: Type of Agreement
4. Type of Collaboration Agreement (select option)	Years:      No. of Years      Months:      Months
5. Month of first approval of collaboration agreement (mm/yyyy)	Select: Type of Asset
6. Total Period of agreement (in case of technical collaboration)	
7. Type of assets transferred (select option)	
8a) Rate of royalty, if any (in %)	

8b) How is the Royalty payable? <i>(select option)</i>	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, <i>(Rs lakhs)</i>	
9b) How is Lump-sum/ Technical fees payable? <i>(select option)</i>	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) <i>If Yes, please Specify.</i>	
11a) Whether there are any export restrictive clauses in the agreement <i>(see Note 8)</i> ?	Select
11b) <i>If Yes, please Specify.</i>	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

### Agreement-27

1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator <i>(select option)</i>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? <i>(for technical collaboration)</i>	Select
4. Type of Collaboration Agreement <i>(select option)</i>	Select: Type of Agreement
5. Month of first approval of collaboration agreement <i>(mm/yyyy)</i>	Years:      No. of Years      Months:      Months
6. Total Period of agreement <i>(in case of technical collaboration)</i>	Select: Type of Asset
7. Type of assets transferred <i>(select option)</i>	
8a) Rate of royalty, if any <i>(in %)</i>	
8b) How is the Royalty payable? <i>(select option)</i>	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, <i>(Rs lakhs)</i>	
9b) How is Lump-sum/ Technical fees payable? <i>(select option)</i>	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) <i>If Yes, please Specify.</i>	
11a) Whether there are any export restrictive clauses in the agreement <i>(see Note 8)</i> ?	Select
11b) <i>If Yes, please Specify.</i>	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

### Agreement-28

1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator <i>(select option)</i>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? <i>(for technical collaboration)</i>	Select
4. Type of Collaboration Agreement <i>(select option)</i>	Select: Type of Agreement

5. Month of first approval of collaboration agreement (*mm/yyyy*)  
 6. Total Period of agreement (*in case of technical collaboration*)  
 7. Type of assets transferred (*select option*)

8a) Rate of royalty, if any (*in %*)  
 8b) How is the Royalty payable? (*select option*)

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)  
 9b) How is Lump-sum/ Technical fees payable? (*select option*)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  
 10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Years:	No. of Years	Months:	Months
Select: Type of Asset			

Select: Royalty Payable			
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Select: Lump Sum/ Technical Fees			
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Select			
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Select			
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Select: Other Restrictions			
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Select			
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## Agreement-29

1. Name of the Foreign Collaborator  
 2. Country of the Foreign Collaborator (*select option*)  
 3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)  
 4. Type of Collaboration Agreement (*select option*)  
 5. Month of first approval of collaboration agreement (*mm/yyyy*)  
 6. Total Period of agreement (*in case of technical collaboration*)  
 7. Type of assets transferred (*select option*)

8a) Rate of royalty, if any (*in %*)  
 8b) How is the Royalty payable? (*select option*)

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)  
 9b) How is Lump-sum/ Technical fees payable? (*select option*)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  
 10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator  
 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Country			
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Select			
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Select: Type of Agreement			
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Years:	No. of Years	Months:	Months
Select: Type of Asset			

Select: Royalty Payable			
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Select: Lump Sum/ Technical Fees			
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Select			
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Select			
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Select: Other Restrictions			
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Select			
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## Agreement-30

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator (*select option*)
3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)
4. Type of Collaboration Agreement (*select option*)
5. Month of first approval of collaboration agreement (*mm/yyyy*)
6. Total Period of agreement (*in case of technical collaboration*)
7. Type of assets transferred (*select option*)

- 8a) Rate of royalty, if any (*in %*)
- 8b) How is the Royalty payable? (*select option*)

- 9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)
- 9b) How is Lump-sum/ Technical fees payable? (*select option*)

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

- 11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?
- 11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

Select: Royalty Payable			
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Select: Lump Sum/ Technical Fees			
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Select			
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Select			
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Select: Other Restrictions			
Select			

### Agreement-31

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator (*select option*)
3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)
4. Type of Collaboration Agreement (*select option*)
5. Month of first approval of collaboration agreement (*mm/yyyy*)
6. Total Period of agreement (*in case of technical collaboration*)
7. Type of assets transferred (*select option*)

- 8a) Rate of royalty, if any (*in %*)
- 8b) How is the Royalty payable? (*select option*)

- 9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)
- 9b) How is Lump-sum/ Technical fees payable? (*select option*)

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

- 11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?
- 11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

Select: Royalty Payable			
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Select: Lump Sum/ Technical Fees			
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Select			
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Select			
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Select: Other Restrictions			
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13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

### Agreement-32

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator (*select option*)
3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)
4. Type of Collaboration Agreement (*select option*)
5. Month of first approval of collaboration agreement (*mm/yyyy*)
6. Total Period of agreement (*in case of technical collaboration*)
7. Type of assets transferred (*select option*)

8a) Rate of royalty, if any (*in %*)

8b) How is the Royalty payable? (*select option*)

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)

9b) How is Lump-sum/ Technical fees payable? (*select option*)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

Select: Type of Asset

Select: Royalty Payable

Select: Lump Sum/ Technical Fees

Select

Select

Select: Other Restrictions

Select

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator (*select option*)

3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)

4. Type of Collaboration Agreement (*select option*)

5. Month of first approval of collaboration agreement (*mm/yyyy*)

6. Total Period of agreement (*in case of technical collaboration*)

7. Type of assets transferred (*select option*)

8a) Rate of royalty, if any (*in %*)

8b) How is the Royalty payable? (*select option*)

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)

9b) How is Lump-sum/ Technical fees payable? (*select option*)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

Select: Type of Asset

Select: Royalty Payable

Select: Lump Sum/ Technical Fees

Select

Select

11b) If Yes, please Specify.

Select: Other Restrictions

Select

12. Other restrictions imposed by Foreign Collaborator  
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

### Agreement-34

1. Name of the Foreign Collaborator  
2. Country of the Foreign Collaborator (select option)  
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)  
4. Type of Collaboration Agreement (select option)  
5. Month of first approval of collaboration agreement (mm/yyyy)  
6. Total Period of agreement (in case of technical collaboration)  
7. Type of assets transferred (select option)

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

Select

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator  
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

### Agreement-35

1. Name of the Foreign Collaborator  
2. Country of the Foreign Collaborator (select option)  
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)  
4. Type of Collaboration Agreement (select option)  
5. Month of first approval of collaboration agreement (mm/yyyy)  
6. Total Period of agreement (in case of technical collaboration)  
7. Type of assets transferred (select option)

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

### Agreement-36

1. Name of the Foreign Collaborator	Select: Country
2. Country of the Foreign Collaborator (select option)	Select
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select: Type of Agreement
4. Type of Collaboration Agreement (select option)	Years:      No. of Years      Months:      Months
5. Month of first approval of collaboration agreement (mm/yyyy)	Select: Type of Asset
6. Total Period of agreement (in case of technical collaboration)	
7. Type of assets transferred (select option)	
8a) Rate of royalty, if any (in %)	Select: Royalty Payable
8b) How is the Royalty payable? (select option)	
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	Select: Lump Sum/ Technical Fees
9b) How is Lump-sum/ Technical fees payable? (select option)	
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

### Agreement-37

1. Name of the Foreign Collaborator	Select: Country
2. Country of the Foreign Collaborator (select option)	Select
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select: Type of Agreement
4. Type of Collaboration Agreement (select option)	Years:      No. of Years      Months:      Months
5. Month of first approval of collaboration agreement (mm/yyyy)	Select: Type of Asset
6. Total Period of agreement (in case of technical collaboration)	
7. Type of assets transferred (select option)	
8a) Rate of royalty, if any (in %)	

8b) How is the Royalty payable? <i>(select option)</i>	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, <i>(Rs lakhs)</i>	
9b) How is Lump-sum/ Technical fees payable? <i>(select option)</i>	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) <i>If Yes, please Specify.</i>	
11a) Whether there are any export restrictive clauses in the agreement <i>(see Note 8)</i> ?	Select
11b) <i>If Yes, please Specify.</i>	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

### Agreement-38

1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator <i>(select option)</i>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? <i>(for technical collaboration)</i>	Select
4. Type of Collaboration Agreement <i>(select option)</i>	Select: Type of Agreement
5. Month of first approval of collaboration agreement <i>(mm/yyyy)</i>	Years:      No. of Years      Months:      Months
6. Total Period of agreement <i>(in case of technical collaboration)</i>	Select: Type of Asset
7. Type of assets transferred <i>(select option)</i>	
8a) Rate of royalty, if any <i>(in %)</i>	
8b) How is the Royalty payable? <i>(select option)</i>	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, <i>(Rs lakhs)</i>	
9b) How is Lump-sum/ Technical fees payable? <i>(select option)</i>	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) <i>If Yes, please Specify.</i>	
11a) Whether there are any export restrictive clauses in the agreement <i>(see Note 8)</i> ?	Select
11b) <i>If Yes, please Specify.</i>	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select

### Agreement-39

1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator <i>(select option)</i>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? <i>(for technical collaboration)</i>	Select
4. Type of Collaboration Agreement <i>(select option)</i>	Select: Type of Agreement

5. Month of first approval of collaboration agreement (*mm/yyyy*)  
 6. Total Period of agreement (*in case of technical collaboration*)  
 7. Type of assets transferred (*select option*)

8a) Rate of royalty, if any (*in %*)  
 8b) How is the Royalty payable? (*select option*)

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)  
 9b) How is Lump-sum/ Technical fees payable? (*select option*)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  
 10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Years:	No. of Years	Months:	Months
Select: Type of Asset			
Select: Royalty Payable			
Select: Lump Sum/ Technical Fees			
Select			
Select			
Select: Other Restrictions			
Select			

#### Agreement-40

1. Name of the Foreign Collaborator  
 2. Country of the Foreign Collaborator (*select option*)  
 3. Is Foreign Collaborator related to foreign parent of the company? (*for technical collaboration*)  
 4. Type of Collaboration Agreement (*select option*)  
 5. Month of first approval of collaboration agreement (*mm/yyyy*)  
 6. Total Period of agreement (*in case of technical collaboration*)  
 7. Type of assets transferred (*select option*)

8a) Rate of royalty, if any (*in %*)  
 8b) How is the Royalty payable? (*select option*)

9a) Amount of Lump sum/technical fees, if any, (*Rs lakhs*)  
 9b) How is Lump-sum/ Technical fees payable? (*select option*)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  
 10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement (*see Note 8*) ?

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator  
 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			
Select: Royalty Payable			
Select: Lump Sum/ Technical Fees			
Select			
Select			
Select: Other Restrictions			
Select			

[<< Go to 'Part-I and II '](#)

[Go to 'Declaration' >>](#)



[\*\*<< Go to SEC-II\*\*](#)

### **Declaration**

<b>Section Number</b>	<b>Validation points for confirmation</b>	<b>Select (Yes/No/NA)</b>
Part - I		
Block-1.1	Company name, CIN Number, email id, etc are entered correctly and in correct format	Select
Block-1.2	Contact details are entered correctly	Select
Part - II		
Block-2	Foreign participation in equity capital can not be more than total equity capital	Select
Block-2 (1)	If 'Total equity capital (paid-up)' is provided then 'Foreign participation in equity capital' can not be zero	Select
Block-3	Sum of values in Block-3 can not be more than 'Foreign participation in equity capital' of Block 2	Select
Block-7 (7.1.1)	Imports from parent associate/collaborator can not be more than total value of imports	Select
Block-7 (7.1.2)	Imports under collaboration arrangement can not be more than total value of imports	Select
Block-7 (7.2.1.1)	Exports of good produced under foreign collaboration agreements' can not be more than 'Export of good'.	Select
Block-7 (7.2.1.2)	Exports to/ on behalf of/ through foreign collaborator/associate' can not be more than 'Export of good'.	Select
Block-7 (7.2.2.1)	Export to foreign collaborator/associate' can not be more than 'Export of services and other foreign exchange Earnings'.	Select
Part - III		
All	All mandatory values must be provided.	Select
Agreement.8a	Rate of Royalty percentage can be 0 to 100.	Select

**I hereby declare that the information given in this return is complete and correct to the best of my knowledge and belief.**

- i. Name in Full
- ii. Designation
- iii. Email ID:
- iv. Date:

**Survey form is complete. Now you can submit the form by email to the email id [fcs@rbi.org.in](mailto:fcs@rbi.org.in)**